### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Complex(BDA), Indiranagar, Bangalore- 560 038.
Dated: 65(-12-87)

REVIEW APPLICATION NG 121 /87 ( )

APPLICANT

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RES PONDENTS

Shri K. Udaya Kumar

To

The Ex-Officio Addl Secy to the Govt. of India, Telecom Board & 2 Ors

- 1. Shri K. Udaya Kumar S/o Shri K. Narasimha Shetty Jappinamogaru Thondaliga Mangalora - 574192
- 2. Shri G.S. Hegde Advocate No. 181, Kilari Road Bangalore - 560 053

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAX/

INVENTAGE Dassed by this Tribunal in the above said application

2-12-87

RECEIVED - @com 3/12/27

Diary No. 1501 00 00

Encl: as above.

DEPUTY REGISTRAR -

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## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

DATED THIS THE 2ND DAY OF DECEMBER, 1987.

Hon'ble Shri Justice K.S.Puttaswamy,

.... Vice-Chairman

Present:

Hon'ble Shri P. Srinivasan,

... Member(A).

## REVIEW APPLICATION NO. 121/87

K. Udaya Kumar, S/o K. Narasimha Shetty, r/o Jappinamogaru, Thondalige, Mangalore-584192.

... Applicant.

(G.S.Hedge, Advocate)

#### ۷s

- Ex-officio Additional Secretary to the Government of India, Telecommunications Board, Department of Telecommunications, Sanchar Bhavan, 20, Asbka Road, New Delhi-110 001;
- The General Manager, (Telecom) Maruthi Complex, Gandhinager, Bangalore-9.
- 3. Assistant Engineer(Cables) Mangalore-575001.

... Respondents

This application having come up for Admission, Hon'ble Member P.Srinivasan, Made the following:

## ORDER

By this review application, the applicant wants us to review our order dated 2.11.1987 passed in A.No.674/87(F).

2. The applicant contends in his application that some grounds raised in the application have not been considered by us in our order and that, therefore, our order suffers from an error apparent on the face of the recofd.

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- from an error apparent on the face of the record. We have examined the applicant's claim in detail and have observed that his appointment as a casual labourer did not give him a right to continue in service. His services were terminated because of a policy decision taken by the P & T Department not to make casual appointments and to dispense with the services of persons who were given casual appointments after 30.3.1985. In the circumstances, we held that there was no slegal infirmity in the action of the respondents and dismissed the application. If the applicant feels that our decision is wrong, the remedy topen to him is an appeal and not a review. We cannot sit in judgement over our own order and come to a different decision.
- 5. Inview of the above, the review application is rejected in limine.

VICE-CHATRMAN 12/87

MEMBER(A)

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BANGALORE